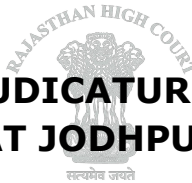




**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
AT JODHPUR**



D.B. Civil Writ Petition No. 21427/2026

CNR: RJHC010898652026 | URN: CW / 36478U / 2026

Mahendra Kumar Mehta S/o Late Man Mohan Chand Mehta, Aged  
About 75 Years, Resident Of A Road, Sardarpura, Jodhpur -  
342003.

-----Petitioner

Versus

1. The State Of Rajasthan, Through Chief Secretary,  
Rajasthan, Jaipur.
2. The Divisional Commissioner, Jodhpur Division, Jodhpur.
3. The Inspector General Of Police, Jodhpur Range, Jodhpur.
4. The District Collector And Magistrate, Jaisalmer.
5. The District Collector And Magistrate, Jodhpur.
6. The Superintendent Of Police, Jaisalmer.
7. The Commissioner Of Police, Metropolitan, Jodhpur.
8. The Director, Medical And Health Services, Rajasthan,  
Jaipur.
9. The Principal Secretary, Medical And Health Department,  
Rajasthan.

-----Respondents

For Petitioner(s) : Mr. Ashok Changani  
For Respondent(s) : Mr. N. S. Rajpurohit, AAG  
Mr. B. L. Bhati, AAG

**HON'BLE MR. JUSTICE MUNNURI LAXMAN  
HON'BLE MR. JUSTICE CHANDRA SHEKHAR SHARMA**

**Order**

**07/09/2026**

The present writ petition has been filed in the nature of  
public interest litigation seeking directions to the public authorities  
to create basic infrastructure facilities viz. sanitation (including  
toilets), law and order and medical healthcare for the devotees



who are visiting the Ramdevra Temple in Jaisalmer District. The grievance of the petitioner is that from 21st of last month to this month, the devotees congregates at Ramdevra Temple. On account of heavy inflow, the devotees are not getting any basic facilities of sanitation, Medical Healthcare and law and order, resulting in chaos near the temple's way causing various problems to the devotees. His main grievance is that the basic needs of sanitation, healthcare and law and order is required to be provided by the State and the State is not creating sufficient infrastructure facilities to meet the needs of the number of devotees visiting the temple daily.

Learned counsel appearing for the respondent on notice submits that there are certain basic facilities already provided near the temple and on account of excess inflow, the authorities are also taking steps to meet the requirements of the devotees.

The grievance of the petitioner is that the daily inflow of the devotees in the temple are in the range of 2-3 lakhs and the congregation of more devotees are within the range of 1-2 KM of the temple where sufficient sanitation facilities are required to be maintained, otherwise it would lead to various diseases, resulting in violation of the Fundamental Right to Life. However, the healthcare, law and order are required to be taken care of by the State. The State is under obligation to take appropriate steps to prevent any untowards incidents like stampede and spread of contagious diseases due to visit of more number of devotees in co-ordination with various agencies/institutions so as to meet the above requirements, we are proposing to create a Committee to



oversee the arrangement in co-ordination with the Trust which is maintaining the temple.

Thus, we are inclined to dispose of the writ petition with the following directions:-

(1) A Committee under the Chairmanship of Divisional Commissioner, Jodhpur with the Members i.e. District Collector Jaisalmer, District Superintendent of Police Jaisalmer, Chief Medical and Health Officer, Jaisalmer and the chairman of the private Trust is constituted,

(2) The said committee has to see to the requirements of the devotees, particularly sanitation, Medical Healthcare and law and order and take necessary steps to create the above basic infrastructure facilities during the period of one month or till the crowd of devotees is reduced.

(3) The State shall extend the support to the committee in creating necessary infrastructure.

(4) The committee shall immediately convene and take necessary steps forthwith. The decision shall be taken as expeditiously as possible which shall not exceed one week from today.

A copy of this order be further directed to be circulated to the Divisional Commissioner Jodhpur.

**(CHANDRA SHEKHAR SHARMA),J**

**(MUNNURI LAXMAN),J**

1/Nidhi Rai